Circular No. 19/2014-Customs

F. No. 450/25/2009-Cus IV
Government of India
Ministry of Finance
Department of Revenue
(Central Board of Excise and Customs)

Room No. 229-A, North Block New Delhi, dated 31.12.2014

To,

All Chief Commissioners of Customs/Customs (Preventive)

All Chief Commissioners of Customs and Central Excise

All Commissioners of Customs/Customs (Preventive)

All Commissioners of Customs and Central Excise

Sir/ Madam.

Subject: 24x7 Customs clearance - regarding

Attention is invited to Board Circular No. 22/2012-Customs, dated 07.08.2012 and subsequent Instruction No.3, dated 31.05.2013 on the subject of 24x7 Customs clearance facility at specified sea ports and air cargo complexes for identified categories of import and export goods.

- 2. Finance Minister has in the Budget Speech for 2014-15 announced that the 24x7 Customs clearance facility would be deepened and extended. Thus, the existing 24x7 Customs clearance facility would be made available to 13 more airports in respect of all export goods and to 14 more sea ports in respect of specified import and export goods.
- 3. Board has undertaken detailed inter-ministerial consultations to ensure stakeholder participation in making available the 24x7 Customs clearance facility, as per the aforementioned Budget announcement. The objective is to ensure that besides the Customs, the officers of all agencies concerned with the import/export process including custodians, Customs Brokers etc. proactively participate in making this facility a success. As a result, all agencies are now committed to work hand in hand with the Customs to make available this facility. Related issues such as availability of required personnel, keeping open the delivery gates 24x7 at air cargo complexes etc. have also been resolved. Board has also advised the Chief Commissioners of Customs concerned to closely monitor this facility and resolve outstanding issues, if any, through interaction with stakeholders at the field level. It is expected that an effective 24x7 Customs clearance facility will greatly facilitate trade and reduce transaction cost.
- 4. Board has decided that with effect from 31.12.2014 the facility of 24x7 Customs clearance for specified imports viz. goods covered by 'facilitated' Bills of Entry and specified

exports viz. factory stuffed containers and goods exported under free Shipping Bills will be made available, at the following **18 sea ports**:

S.No.	Sea Port	S.No.	Sea Port	S.No.	Sea Port
1.	Chennai	2.	Cochin	3.	Ennore
4.	Gopalpur	5.	JNPT	6.	Kakinada
7.	Kandla	8.	Kolkata	9.	Mumbai
10.	New Mangalore	11.	Marmagoa	12.	Mundra
13.	Okha	14.	Paradeep	15.	Pipavav
16.	Sikka	17.	Tuticorin	18.	Vishakapatnam

5. Board has also decided that with effect from 31.12.2014 the facility of 24x7 Customs clearance for specified imports viz. goods covered by facilitated Bills of Entry and all exports viz. goods covered by all Shipping Bills will be made available, at the following **17 air cargo complexes**:

S.No.	Air Cargo Complex	S.No.	Air Cargo Complex	S.No.	Air Cargo Complex
1.	Ahmedabad	2.	Amritsar	3.	Bangalore
4.	Chennai	5.	Coimbatore	6.	Cochin
7.	Calicut	8.	Delhi	9.	Goa
10.	Hyderabad	11.	Indore	12.	Jaipur
13.	Kolkata	14.	Mumbai	15.	Nashik
16.	Thiruanantapuram	17.	Vishakhapatnam		

- 6. Chief Commissioners of Customs are directed to deploy sufficient number of officers on 24x7 basis at the specified locations and give wide publicity to this trade facilitation measure. Their active and effective involvement in making the 24x7 Customs clearance facility a success will be closely monitored by the Board.
- 7. Suitable Public Notice/Standing Order may be issued for the benefit of all stakeholders and Departmental officers.
- 8. Difficulty faced, if any, may be brought to the notice of the Board.

Yours faithfully,

(Pawan Khetan)
OSD (Cus IV)